- (b) what is the extent of apprehensions that hackers on ground may use it as a missile or hijackers on board taking directions from their handlers, etc.; and
  - (c) what is the position in other countries?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) The proposal for providing on-board Wi-Fi services involves amendment of provisions of Indian Telegraph Act, 1885 and Indian Telegraph Rules made there under. The Department of Telecommunications has already moved a proposal for providing in-flight connectivity for voice, data and video services for consideration of the Committee of Secretaries.

- (b) As of now, Wi-Fi In-flight Entertainment System (Transmitting-Portable Electronic Device) is an independent system and is not connected to aircraft control systems making it safe for aircraft operations.
  - (c) In-flight Wi-Fi services are allowed in many countries such as the USA.

## Safety violation by flight crew

- 662. SHRIMATI RENUKA CHOWDHURY: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether there has been an increase in the incidents of safety violation by flight crew in the recent past;
- (b) if so, the number of cases of safety violations including crew being drunk, reported during last three years along with the reasons therefor; and
- (c) the corrective steps taken by the Directorate General of Civil Aviation (DGCA) to curb the menace?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) During the last three years and the current year, a total of 409 safety violations by flight crew of Scheduled Operators, Non-Operators and General Aviation have been reported to DGCA. The details of safety violations for the last three years and the current year is given in the Statement (See below).

- (c) The corrective steps taken by DGCA are as follows:
- (i) DGCA issues guidance to the industry and personnel from time to time regarding safety violation and consequences with the available data.
- (ii) DGCA has a structured procedure for issuance of Civil Aviation Requirements to ensure that instructions issued are unambiguous.
- (iii) Ambiguity in the Pilot Proficiency Requirements has been corrected.

(iv) DGCA carries out Surveillance/Audit as per Annual Surveillance Program. Deficiencies observed are followed with concerned operator for appropriate corrective action.

Statement

Details of safety violations by Flight Crew of Scheduled Operators,

Non-Scheduled Operators and General Aviation

Year	Violations related to Breathalyzer testing	Operating flight beyond validity of Pilot Proficiency Check	Allowing unauthorized entry into cockpit	Violation of cockpit/ cabin discipline	FDTL Violations	Total
1	2	3	4	5	6	7
2013	41	02	03	Nil	Nil	46
2014	51	68	03	01	Nil	123
2015	56	Nil	Nil	Nil	20	76
2016 (upto 31.10.16)	55	3	Nil	03	103	164
Total	203	73	06	04	123	409

## Upgradation of metropolitan and non-metropolitan airports

- 663. SHRI PARIMAL NATHWANI: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) the number of metropolitan and non-metropolitan airports in the country which are functional;
- (b) whether Government proposes to modernise all Inetropolitan and non-metropolitan airports under the Public Private Partnership mode, if so, the details thereof;
- (c) whether Government has received requests from various States for modernizing/upgrading airports and helipads, if so, the details thereof; and
  - (d) the other steps being taken by Government to upgrade various airports?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRIT JAYANT SINHA): (a) Airports Authority of India (AAI) is owing and managing 125 Airports and Civil Enclaves in the country. Out of this 94 airports/civil enclaves are operational, the list of which is given in the Statement-I.

(b) No, Sir.